

HIGH COURT OF JAMMU & KASHMIR AND LADAKH
(Office of the Registrar General at Srinagar)

ORDER

No.: 676 of 2024/RG

Dated: 21.06.2024

With a view to streamline the listing of cases and proper adjudication thereof, it is hereby ordered that henceforth the cases/petitions relating to '**Allotment of chambers to the Lawyers of the High Court of J&K and Ladakh**' shall be taken up for hearing by the Hon'ble Division Benches only.

By Order


(Shahzad Azeem)
Registrar General

No: 22961-70/RG/95
Copy of above forwarded to the:

Dated: 21.06.2024

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K and Ladakh for kind information of His Lordship;
2. Secretary to Hon'ble Mr/Mrs. Justice _____
..... for information of their Lordships
3. Registrar Vigilance, High Court of J&K and Ladakh, Srinagar.
4. Registrar Rules, High Court of J&K and Ladakh, Srinagar.
5. Registrar IT (Computers), High Court of J&K and Ladakh, Jammu
..... for information
6. Registrar Judicial, High Court of J&K and Ladakh, Jammu/Srinagar
.....for information and necessary action.
7. In-charge NIC for uploading the same on the official website of the High Court of J&K and Ladakh.
8. Incharge Library, High Court Wing Jammu/Srinagar for information and keeping the record of the same.
9. Order file.


Registrar General